

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH**

No. OA 350/1085/2015

Date of order : 15.2.2018

Present: Hon'ble Ms. Manjula Das, Judicial Member

PRADIP KUMAR PURKAIT
 S/o Late Bhanda Kumar Purkait,
 Ex PGM of GE (Central) Kolkata,
 R/o Vill – Bhowanipore,
 PO – Mukundapore,
 PS – Ramnagar,
 Dist. – South 24 Parganas,
 West Bengal
 Pin – 743368.

...APPLICANT

VERSUS

1. Union of India, through
 The Secretary,
 Ministry of Defence,
 South Block,
 New Delhi – 110001.
2. Chief Engineer,
 Kolkata Zone,
 MES, BAllygunge Maidan Camp,
 Gurusaday Road,
 Kolkata – 700019.
3. The Engineer-in-charge
 (E-IN-CS Branch)
 Army Headquarters,
 Kashmir House,
 DHO,
 New Delhi – 110011.
4. The Chief Engineer,
 Headquarter,
 Eastern Command,
 Fort William,
 Kolkata – 700021.
5. Smt. Suprobha Khanra,
 Widow daughter of
 Later Bhanda Kumar Purkait
 & W/o Late Keshab Khanra,
 R/O Vill –Bhowanipore,
 PO – Mukundapre,
 PS – anagar,
 Dist. – South 24 Parganas.

...RESPONDENTS.

For the applicant : None

For the respondents: Mr.S.Banerjee, counsel

O R D E R (ORAL)

Per Ms. Manjula Das, Judicial Member

On the first call none appeared on behalf of the applicant and even in the second call none appeared on behalf of the applicant. However, Mr. N.Roy, 1d. Proxy counsel prays for adjournment of the matter.

2. Today the matter is fixed for hearing. From the record it appears that earlier on 5.9.2017 none appeared either for the applicant or for the respondents, on 1.11.2017 and 2.1.2018 none appeared for the applicant as well as for the respondents. Today also 1d. Counsel did not appear for the applicant. Neither the applicant nor his representative is present.

3. In view of the above it is presumed that the applicant is no more interested to pursue the matter. As such the present OA is dismissed for default on second call. No order as to costs.

(MANJULA DAS)
JUDICIAL MEMBER

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